

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**  
**Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.14861/2021**

in

**P.4, Basin Bridge P.S. Crime No.1074/2021**

Vijaya Shanthi

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police(L&O),  
P.4, Basin Bridge Police Station,  
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. T.V Somasundaram, U. Yuvaraj, A. Vinothkumar, P. Praveen Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 27.8.2021 for the offence punishable under Section 4(1)(a) r/w. 4(1-A) TNP Act and Sec.328 IPC in Crime No.1704/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. She is noway connected with the alleged offence. The petitioner is in custody from 27.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner indulged in the sale of both illicit liquor and banned tobacco products. She was found in possession of 25 bottles of Tasmac brandy and 1 Kg Maava, banned tobacco products. Learned CPP objects granting bail stating that the petitioner was arrested only on 27.8.2021 and investigation is pending.

5. The petitioner indulged in the sale of illicit liquor and banned tobacco products. 25 bottles of Tasmac Brandy and 1 Kg Maava were recovered from the accused. The petitioner was arrested only on 27.8.2021 and the period for taking custodial interrogation is not yet over. Considering the nature of offence, short duration of custody and the fact that investigation is pending, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**  
**Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15044/2021**

in

**R.5, Virugambakkam P.S. Crime No.818/2021**

Sridhar

.. Petitioner/Accused

Vs.

State Rep. by  
The Sub-Inspector of Police,  
R.5, Virugambakkam Police Station,  
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. V.L. Akshai Sajin Kumar, K. Ganeshkumar, Adhith Narayan, Vijayaraghavan, P. Vignesh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 28.8.2021 for the offence punishable under Section Sec.328 IPC and Sec.6(a) of the Cigarette and other Tobacco Products Act 2003 in Crime No.818/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. The petitioner is in custody from 28.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner indulged in the sale of banned tobacco products. He was found in possession of 8 Kg banned tobacco products. Learned CPP objects granting bail stating that the petitioner was arrested only on 28.8.2021 and investigation is pending.

5. The petitioner is indulged in the sale of banned tobacco products. 8 Kg banned tobacco products were recovered from the accused. The petitioner was arrested only on 28.8.2021 and the period for taking custodial interrogation is not yet over. Considering the nature of offence and the fact that investigation is pending, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**  
**Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15050/2021**

in

**N.1 Royapuram P.S. Crime No. 67/2021**

Sirajudeen

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
N.1, Royapuram Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M. Nithiyavel, R. Mukesh Kannah, B. Anju, M. Kokila, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 23.7.2021 for the offence punishable under Section 380 IPC in Crime No. 67/2021 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case. He is a relative of the defacto complainant. Due to some misunderstanding between the defacto complainant and the petitioner, this false complaint has been lodged. This petitioner has not committed any offence as alleged by the prosecution. Entire property has been recovered. The petitioner is in custody from 23.7.2021 and prays for granting bail.
4. On the other hand, the learned CPP submits that this petitioner and his wife has committed theft of 56 sovereigns of gold ornaments from the defacto complainant's house and pledged the same for their wrongful gain. Investigation is pending and co-accused are yet to be secured. However, he submits that entire stolen gold ornaments(56 sovereigns) were recovered from this petitioner.
5. The petitioner is in custody for the past 49 days. Major portion of the investigation might have been completed by this time. Entire property involved in this case was recovered. No bad antecedent was reported as against the petitioner.

Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XVI Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

Copy to :

1. Learned XVI Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai

**Crl.M.P.No.15050/2021**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**  
**Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15056/2021**

in

**K.1, Sembium P.S. Crime No.862/2021**

1. Sathish

2. Akash @ Jangili

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K.1, Sembium Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. C. Jagan, P. Praveen Kumar, K. Sarath Kumar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioners, who were arrested on 9.7.2021 for the offence punishable under Section 392 IPC in Crime No.862/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. He is noway connected with the alleged offence. They have been falsely implicated in this case for statistical purpose. Property has been recovered. The petitioners are in custody from 9.7.2021 and prays for granting bail.

4. On the other hand, the learned CPP submits that the petitioners, who came in a two wheeler snatched the gold chain weighing 1 sovereign from the defacto complainant. According to learned CPP, both the petitioners are having each 1 previous case. However, he submits that property was recovered.

5. The petitioners are in custody for the past two months. According to learned CPP, both the petitioners are having each 1 previous case. However, property involved in this case was recovered and major portion of the investigation might have been completed

by this time. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

Copy to :

1. Learned V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai

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**Crl.M.P.No.15056/2021**



IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.Nos.15601 and 15610 of 2021**

in

**AVS II PS Crime No.9/2021**

Sairam Kumar

.. Petitioner/Accused in  
Crl.M.P.No.15601/2021

Naveenkumar

.. Petitioner/Accused in  
Crl.M.P.No.15610/2021

Vs.

State Rep. by  
The Inspector of Police,  
Anti-Vice Squad – II Police Station,  
Chintadripet,  
Chennai.

..Respondent/Complainant in  
both the petitions.

For Petitioner : M/s. P.K. Rajangam, M. Saiguna,  
Advocates in Crl.M.P.No.15601/2021

For Petitioner : M/s. N. Sridhar, Y. Venkatesan  
Advocates in Crl.M.P.No.15610/2021

For Respondent : Learned City Public Prosecutor in both the petitions.

The above petitions are coming on this day before me for hearing, upon hearing Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

**COMMON ORDER**

1. The petitioners, who were arrested on 3.9.2021 for the offences punishable under Section 3(2)(a), 4(1), 5(1)(a) of Immoral Traffic (Prevention) Act @ 3(2)(a), 4(1), 5(1)(a) of and 5(d) of ITP Act and Sec.370A(2) of IPC in Crime No.9/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel appearing for the petitioners submits that the petitioners are innocent. They are noway connected with the alleged offence. Petitioners' name does not find a place in the FIR. They have been implicated in this case only by way of alteration report. Learned counsel for the petitioner in CrI.M.P.No.15610/21 submits that the petitioner is a customer and he went to the massage centre for therapy for his shoulder pain and he has been implicated falsely. The petitioners are in custody from 3.9.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that A1 and A2 along with other accused including these petitioners indulged in the business of prostitution using women under the guise of running a Massage Centre. On search, the police rescued three victims from the premises. He seriously objects for granting bail stating that these petitioners were arrested recently and investigation is pending.

5. The alleged occurrence is of dated 3.9.2021. The accused are in custody for one week alone. Period for taking custodial interrogation is not yet over. According to learned CPP, investigation is pending. Considering the nature of offence and short duration of custody, this court is not inclined to grant bail to the petitioners at present.

6. Hence, both the petitions are dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15607/2021**

in

**K-1 Sembium P.S. Crime No.1418/2020**

Hari @ 220 Hari

.. Petitioner/Accused.

Vs.

State Rep. by  
The Inspector of Police,  
K-1, Sembium Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. Prasanna Kumar, S. Rajesh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 17.8.2021 for the offence punishable under Section 147, 148, 341, 294(b), 336, 324, 397 and 506(ii) IPC in Crime No.1418/2020 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent of the offence. He has not committed any offence as alleged by the prosecution. He has been falsely implicated in this case. The alleged occurrence is of the year 2020. Co-accused were enlarged on bail during March 2021 itself. The petitioner is in custody from 17.8.2021 and prays for granting bail.
4. On the other hand, learned CPP submits that due to previous enmity, this petitioner along with other accused waylaid the defacto complainant and assaulted him using beer bottle and also demanded Rs.20,000/- from him. Due to the said attack, the victim sustained head injury. However, he submits that injured has already been discharged and co-accused were granted bail. He has not raised any serious objection.

5. The alleged occurrence said to have been taken place on 31.12.2020. This petitioner has been in custody for the past 24 days. Considering the alleged date of occurrence, the fact that injured has already been discharged, the fact that co-accused was enlarged on bail and also duration of custody, this court is inclined to grant bail to the petitioner subject to following conditions.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photograph and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

Copy to :

1. Learned V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai

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**CrI.M.P.No.15607/2021**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15608/2021**

in

**P.3, Vyasarpadi P.S. Crime No.747/2021**

M. Surendar

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
P.3, Vyasarpadi Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Angamuthu, S. Jayaprakash, D.Kavitha and A. Shanthi, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 28.7.2021 for the offence punishable under Section 394 IPC in Crime No.747/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. Property has been recovered. The petitioner is in custody from 28.7.2021 and prays for granting bail.

4. On the other hand, the learned CPP submits that while the defacto complainant, who is a Collection Agent of Hydrabadi Briyani was riding in his two wheeler with collection money of Rs.11,87,371/-, this petitioner along with other accused, who came in a two wheeler dashed against the defacto complainant and committed theft of said amount. He further submits that investigation is pending and co-accused are yet to be secured. He seriously objects granting bail stating that the petitioner is the prime accused and if he is released on bail, there is every chance of his absconding.

5. Considering the nature of offence, the quantum of amount involved in this case, the fact that investigation is still pending and co-accused are yet to be secured, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**  
**Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15611/2021**

in

**R.5, Virugambakkam P.S. Crime No.851/2021**

Pramoth Kumar

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
R.5, Virugambakkam Police Station,  
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. S. Praveenkumar, N. Elayaraja, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 7.9.2021 for the offence punishable under Section Sec.328 IPC r/w. Sec.6(a) of the Cigarette and other Tobacco Products Act 2003 in Crime No.851/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. The petitioner is running a Tea Shop and no tobacco products were seized from his shop. He has been falsely implicated in this case. The petitioner is in custody from 7.9.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner is the manufacturer of Maava, a banned tobacco product and used to sell the Maava in his tea shop. During search of his tea shop, 2.5 Kg Maava, Seeval-1 Kg, Jardha 1 Kg, Lime 1box, Mixie Jar etc.,and cash Rs.11,000/- were seized. Learned CPP objects granting bail stating that the petitioner was arrested only on 7.9.2021 and investigation is pending.

5. The petitioner is indulged in the sale of banned tobacco products. The petitioner was arrested only on 7.9.2021 and the period for taking custodial interrogation is not yet over. Considering the nature of offence, the fact that investigation is pending and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

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IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**  
**Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15613/2021**

in

**P.1, Pulianthope P.S. Cr.No.1181/2021**

Srinivasan @ Seena

.. Petitioner/Accused.

Vs.

State Rep. by  
The Inspector of Police,  
P.1, Pulianthope Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Thiyagarajan, V. Manimaran, A. Tamilselvan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 25.8.2021 for the offence punishable under Section 341, 294(b), 323, 324, 392, 397, 506(ii) IPC in Crime No.1181/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. A1 was granted bail by this court. The petitioner is in custody from 25.8.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner/A2 along with other accused waylaid the defacto complainant and demanded money, that on his refusal, they assaulted him and robbed Rs.2000/- from him at knife point. According to learned CPP, the petitioner is having 7 previous cases. Learned CPP also admits that A1 was released on bail by this court.

5. The petitioner is in custody for the past 16 days. According to learned CPP, this petitioner is having 7 previous cases. However, as far as this case is concerned, the period for taking custodial interrogation is over. A1 was already enlarged on bail by this court. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

Copy to :

1. Learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Tirutani.

**CrI.M.P.No. 15613/2021**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15616/2021**

**in**

**S.C.No.345/2014**

**(on the file of IV Addl. Sessions Court, Chennai)**

**in**

**R.8 Vadapalani P.S. Crime No.973/2013**

Seenu @ Srinivasan

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
R.8, Vadapalani Police Station,  
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. V.S. Mannarsamy, B. Manoharan, R. Sadasivam, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

**ORDER**

1. The petitioner, who was arrested on 9.8.2021 on execution of NBW for the offence punishable under Section 341, 294(b), 392, 397, 353, 336, 506(ii) IPC @ Sec.341, 294(b), 392 r/w. 397, 353, 336, 506(ii) IPC in S.C.No.345/2014 in Crime No.973/2013 on the file of the respondent police, seeks bail.
2. The counsel for the petitioner and the CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that due to ill health, the petitioner was unable to appear before the trial Court and hence NBW was issued against him and the same was executed on 9.8.2021. The petitioner is working as a Coolie. He is the only earning member of his family. His wife is 7 months pregnant and the petitioner has to take care of his wife. Hereafter he will be regular in attending the court and prays for granting bail.

4. According to CPP, NBW was issued against the petitioner on 25.9.2014. He was absconding for nearly 7 years and after much effort, he was secured by the police only on 9.8.2021. This petitioner is A1. Due to the absence of the petitioner and another accused, the case could not be proceeded. If he is released on bail, again, there is every possibility of his absconding. Hence, he objects the grant of bail.

5. The case is of the year 2014. NBW was issued during September 2014 and executed only on 9.8.2021 nearly after 7 years. The petitioner was evading the court proceedings all these years and the case is pending without any progress. Considering the conduct of the petitioner, stage of the case and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15617/2021**

in

**C.2, Elephant Gate P.S. Crime No.1235/2021**

Gopal

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
C.2, Elephant Gate Police Station,  
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. A. Sethuraman, A. Jayamohan, R. Ilayaraja, K. Ajith, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 3.9.2021 for the offence punishable under Section 7(3) of Lottery Act and Sec.353 of IPC in Crime No.1235/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. The petitioner is in custody from 3.9.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that the petitioner/A2 along with other accused were indulged in sale of banned lottery tickets. They found in selling 1 number lottery tickets of Kerala State and from the accused, cash Rs.400/-, note books and slips containing 1, 2 and 3 digits numbers etc., were seized. He seriously objects granting stating that it is a recent offence and investigation is pending.

5. Petitioner was arrested only on 3.9.2021. Investigation is pending. Period for taking custodial interrogation is not yet over. Considering the nature of offence, short duration of custody and the objection raised by learned CPP, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**  
**Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15602/2021**

in

**R.6, Kumaran Nagar P.S. Cr.No.425/2021**

E. Suresh @ Dolphin Suresh

.. Petitioner/Accused.

Vs.

State Rep. by  
The Inspector of Police,  
R.6, Kumaran Nagar Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Devaraju, R. Sasikumar, M. Shanmuganathan, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 1.9.2021 for the offence punishable under Section 341, 294(b), 427, 307, 506(ii) IPC in Crime No.425/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. The case of the prosecution is that this petitioner along with another accused, who came in a two wheeler waylaid the defacto complainant and demanded money. When the defacto complainant said he had no money, the accused assaulted him with stones and bottles. Learned CPP objects granting bail stating that the petitioner is having one previous case

4. On the other hand, learned counsel for the petitioner submits that the petitioner is suffering from mental illness for the past 3 years and has been taking treatment. During remand, the learned Magistrate considering petitioner's illness, instead of remanding him

referred to the Kilpauk Mental Hospital for observation and evaluation and directed the police to produce him along with the report. Accordingly, after evaluation he has been remanded in this case only on 1.9.2021, since then he is in custody for the past 9 days. Learned counsel further submits that further incarceration of the petitioner may deteriorate his health condition. On his release, petitioner's wife and his children will take care of them. Hence, prays for granting bail.

5. On perusal of the FIR, the bleeding injury was caused due to the assault made by A1. The certified copy of the Remand Report, dated 21.7.2021 produced by the learned counsel for the petitioner would go to show that the accused/petitioner was referred to Kilpauk Medical Hospital for observation because of his mental illness. Considering the illness of the petitioner, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned XXIII Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(e) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioner in accordance with law as if the conditions have been imposed and the above petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**



Copy to :

1. Learned XXIII Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Poonamallee.

**nmk**

**CrI.M.P.No.15602/2021**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru. T. Chandrasekaran, M.L.,**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**  
**Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.14628/2021**

And

**Crl.M.P.No.15038/2021**

(intervene petition)

in

**CCB-I, Crime No.67/2021**

W. Charles Kamalesan

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
CCB-1, Central Crime Branch  
Vepery,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Kalaivanan, A.T. Anbu Kumar, Counsel for the petitioner and of CPP for respondent and of M/s. R. Umasuthan and M. Ashok, Counsel for the intervener, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 17.8.2021 for the offence punishable under Section 465, 467, 468, 471 r/w. 34 of IPC in Crime No. 67/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner, the CPP and the counsel for the intervener were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. The allegation against the petitioner is that he tried to grab the property of the defacto complainant's family by creating forged documents. The defacto complainant is claiming ownership over the property in Plot No.1021 and Plot Nos.1019 and 1023, owned by her daughters. Plot No.1023 measuring an extent of 9660 sq.ft. Comprised in S.No.115 was purchased by the petitioner's mother vide registered Sale Deed dated 3.10.1962. In turn, she settled the property in favour of this petitioner vide Settlement Deed dated 18.3.2019 and the petitioner obtained patta in his name and is in possession of the property as the absolute owner. The land in which the defacto complainant is claiming ownership is situated in

Survey Number 120, whereas the petitioner's land is situated in S.No.115. As per the document of the defacto complainant, the extent of property in Plot No.1023 is 5000 sq.ft., whereas the petitioner's document is for 9660 sq.ft. The defacto complainant's document is not correlated with the approved layout sketch. Already civil dispute is pending between the parties and O.S.No.428/2019 filed by the defacto complainant is pending before the learned Additional Munsif Court, Alandur challenging the documents of the petitioner. Whiles, this false and exaggerated complaint has been given. It is purely civil in nature. Petitioner's document is of the year 1962. The defacto complainant ought to have lodged complaint against their vendor. The petitioner is in custody from 17.8.2021 and hence, prays for granting bail.

4. Learned CPP filed written submissions and the learned counsel appearing for the intervener filed intervene petition. According to them, the defacto complainant and her two daughters are the absolute owners of the properties situated at Plot Nos.1019, 1021 and 1023, 8<sup>th</sup> main Road, Ramnagar South, Madipakkam, Chennai -42, who having purchased the property vide registered 3 Sale Deeds dated 7.7.1995 and 7.9.1995. Since then they are in absolute possession and enjoyment of the property. During the month of September 2019 while the defacto complainant constructing the compound wall in their plots, at that time the petitioner herein, who is the ex-employee of the Taluk Office in collusion with other officials created forged patta in the name of his mother/A2 in respect of vacant land in Plot No.1023, in turn A2 settled the said property in favour of the petitioner/A1 herein. Based on which, he also obtained patta in his name and tried to grab the property worth about more than Rs.6 Crore. The petitioner also obtained electricity connection by fraudulent means and also got mutation entries in the revenue records. Though the defacto complainant filed a suit in O.S.No.428/2019 against the petitioner, he has taken steps to close the suit with false information. The petitioner is a notorious criminal involved in similar offences. He along with hooligans tried to grab the property of the innocent people under threat and hence objects granting bail.

5. Learned CPP objects granting bail stating that investigation is still pending and the anticipatory bail petitions moved by the petitioner and others before the Hon'ble High Court, Madras in Crl.O.P.No.7076/2021 was dismissed on 19.4.2021. He also filed written submissions.

6. The allegation is that this petitioner along with others attempted to grab the defacto complainant's property worth about more than Rs.6 Crore by creating forged documents. Considering the gravity of offence, the value of the property, the conduct of the petitioner, the fact that earlier anticipatory bail moved by the petitioner was dismissed by the Hon' ble High Court and pending investigation, this court is not inclined to grant bail to the petitioner at present.

7. Hence, the petition is dismissed.

Delivered by me today.

**Sd./- T. Chandrasekaran**  
**I Additional Sessions Judge**  
**FAC of Principal Sessions Court**

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15618/2021**

in

**EOW-II, Guindy P.S. Crime No.7/2021**

M. Kasirajan

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
EOW II, Guindy Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.V.Kannadasan, R. Babu Venkatesh and K. Arul, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who was arrested on 24.8.2021 for the offences punishable under Section 420, 409 IPC and Sec.76(1) r/w. 4(1) of Chit Funds Act 1982 in Crime No.7/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. One Kanjirajan/A2 is the President of Ambattur Nadargar Dharma Paripalana Sangam and his cousin, Chemakani/A4 is the Vice President. Both of them colluded with each other conducted unregistered chit funds and collected money from various innocent persons. When the subscribers demanded amount, in order to discharge their liability, they deceitfully declared as if the chit has been conducted by the said Sangam and also tried to sell the properties of the Sangam. The petitioner herein is the then President and he came out of the said association voluntarily due to the criminal activities done by A2 and A4. The petitioner is no way connected with the alleged chit transaction. He did not receive

any money. The petitioner is a senior citizen. He is having permanent address. Co-accused were granted anticipatory bail by the Hon'ble High Court in CrI.O.P.No.15700/2021 on 7.9.2021. The petitioner is in custody from 24.8.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that totally 6 accused involved in this case. This petitioner is A1. He along with other accused conducted unregistered chit funds and collected money from the subscribers and cheated them. As far as the present case is concerned, defacto complainant joined the chit of Rs.5 lakh with the accused and paid Rs.4,24,525/-. On maturity, the accused gave Rs.2 lakh and failed to repay the balance amount. He further submits that as per the instructions, the Hon'ble High Court granted anticipating bail to the co-accused.

5. The petitioner is in custody for the past 17 days. Co-accused have been granted anticipatory bail by the Hon'ble High Court. Considering the duration of custody and the fact that co-accused have been granted anticipatory bail, this court is inclined to grant bail to the petitioner with stringent conditions.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned Chief Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned

Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.      Sd/- **T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

Copy to :

1. The learned Chief Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

ss

Crl.M.P.No.15618/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**CrI.M.P.No.15062/2021**

in

**G-1, Vepery P.S. Crime No.750/2021**

Jijendar

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
G-1, Vepery Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.A.B.Ashok, B.Dinesh and Bilal Hushain, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who apprehends arrested by the respondent police for the offences punishable under Section 341, 294(b), 323, 324 and 506(ii) of IPC in Crime No.750/2021, on the file of the respondent police, seeks anticipatory bail.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that even as per the F.I.R., the defacto complainant alleged that they have assaulted and chased away the petitioner herein. In fact, the petitioner had sustained injuries and took treatment in the hospital. Four sutures were made to him. Thereafter, his mother lodged a complaint against the defacto complainant and others and a case in Cr.No.749/2021 was registered. Further, after assaulting the petitioner, the defacto complainant and others assaulted some other persons also. The petitioner is innocent and he has not committed any offence. He apprehends arrest and prays for granting anticipating bail.



4. On the other hand, the learned CPP submits that the petitioner and others assaulted the defacto complainant with wooden logs. However, he submits that the petitioner has no previous case.

5. Case and counter-case were registered. As far as this case is concerned, except 506(ii) IPC, other offences are bailable. According to CPP, the petitioner; has no bad antecedents. Considering the nature of offence, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XIV Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

Copies to:

1. The XIV Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, G-1, Vepery Police Station, Chennai.

SS

CrI.M.P.No.15062/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,  
I Additional Sessions Judge,  
FAC : Principal Sessions Court.  
Thursday, the 9<sup>th</sup> day of September, 2021.**

**CrI.M.P.No.15478/2021**

in

**G-3, Kilpauk P.S. Crime No.Not known/2021**

Sivakumar

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
G-3, Kilpauk Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.T.Muruganatham and M.Rajkumar and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 353, 324 and 506(ii) of IPC in Crime No.Not known/2021 on the file of the respondent police, seeks anticipatory bail.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. According to CPP, no case and no complaint is pending against the petitioner before the respondent police.
4. Considering the representation of CPP, this petition is dismissed as unnecessary.

Delivered by me today.

**Sd/- T.Chandrasekaran  
I Additional Sessions Judge,  
Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15479/2021**

in

**H-4, Korukkupet P.S. Crime No.1538/2021**

Aravind

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
H-4, Korukkupet Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.V.Karthick and A.G.Abdul Kareem, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who apprehends arrested by the respondent police for the offences punishable under Section 294(b), 324 and 506(ii) of IPC in Crime No.1538/2021, on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. Injured has been discharged from the hospital. Co-accused was granted anticipatory bail by this court in Crl.M.P.No.14473/2021 on 31.8.2021. The petitioner is ready to co-operated for the investigation. He apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that due to previous enmity, the petitioner and others assaulted the defacto complainant with wooden logs. However, he submits that the injured has been discharged from the hospital and co-accused has been granted anticipatory bail by this court.

5. Injured discharged from the hospital. Co-accused has been granted anticipatory bail by this court. Except 506(ii) IPC, other offences are bailable. The petitioner is ready to co-operate for the investigation. Considering all those circumstances, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XV Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

Copies to:

1. The XV Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, H-4, Korukkupet Police Station, Chennai.

SS

Crl.M.P.No.15479/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,  
I Additional Sessions Judge  
FAC of Principal Sessions Court  
Thursday, the 9<sup>th</sup> day of September, 2021**

**Crl.M.P.No.15481/2021**

in

**B-2, Esplanade P.S. Crime No.1530/2021**

R.Ajith @ Ajith Kumar

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
B-2, Esplanade Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s.R.Thangamani, T.Hema and J.Dinesh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who apprehends arrested by the respondent police for the offences punishable under Section 294(b), 323, 324 and 506(ii) of IPC in Crime No.1530/2021, on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent and he has not committed any offence as alleged. Both the petitioner and defacto complainant are friends. The petitioner has no previous case. The petitioner is ready to co-operate for the investigation. He apprehends arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioner along with other accused assaulted the defacto complainant with hands and beer bottle. However, he submits that the petitioner has no previous case.

5. No previous case is reported. The alleged injury is on the hand. Except 506(ii) IPC, other offences are bailable. So far, the respondent has not chosen to arrest the

petitioner. The petitioner is ready to co-operate for the investigation. Considering all those circumstances, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the VII Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

Copies to:

1. The VII Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, B-2, Esplanade Police Station, Chennai.

ss



Crl.M.P.No.15481/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,**

**I Additional Sessions Judge,**

**FAC : Principal Sessions Court.**

**Thursday, the 9<sup>th</sup> day of September, 2021.**

**CrI.M.P.No.15070/2021**

**in**

**CrI.M.P.No.11597/2021**

**in**

**Cr.No.14/2021**

1. Kasthuri

2. S.Priya

3. A.Sampath Kumar

.. Petitioners/Accused

Vs.

State by, Inspector of Police,  
EOW-II, Headquarters Police Station,  
Guindy,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Balaji, K.Easwar, P.Kumar and S.Gugappriya and CPP for respondent, this court delivered the following:

**ORDER**

1. The petitioner seeks modification of the condition in the anticipatory bail order CrI.M.P.No.11597/2021, dated 16.7.2021.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. The petitioner was granted anticipatory bail by this court in CrI.M.P.No.11597/2021, dated 16.7.2021, with condition to appear before the respondent police daily at 10.30 a.m. until further orders.

4. Learned counsel for the petitioner submits that the petitioner has been complying with the condition from 27.8.2021. On 31.8.2021, some persons assaulted the petitioner's car in Nandanam Signal and threatened with dire consequences. Due to fear, he has not complied the condition. Considering the threat, the learned counsel prays for modification of the condition and submits that instead of respondent police, he may be permitted to sign before the concerned court.

5. Learned CPP submits that the petitioner has not complied the condition from 1.9.2021.

6. Considering the apprehension stated by the petitioner's counsel and number of days already complied, this court is inclined to modify the condition as follows :

“The petitioner shall appear before the learned Chief Metropolitan Magistrate, Egmore, Chennai at 10.30 a.m. on alternate working days until further orders.”

Delivered by me today.

**Sd/- T.Chandrasekaran**

**I Additional Sessions Judge,  
Principal Sessions Judge(FAC)**

ss

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,**

**I Additional Sessions Judge,**

**FAC : Principal Sessions Court.**

Thursday, the 9<sup>th</sup> day of September, 2021.

**CrI.M.P.No.15483/2021**

in

**CrI.M.P.No.11156/2021**

in

**Crime No.535/2021**

Abi @ Abinash

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

V-4, Rajamangalam Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.P.Krishna Moorthy, G.Prakash, K.Rohini and S.Gopi and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.11156/2021, dt: 9.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.11156/2021, dated 9.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 13.7.2021.
5. The petitioner has complied the condition from 13.7.2021. Considering the nature of case and the number of days complied, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.”

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 9<sup>th</sup> day of September, 2021.

**Crl.M.P.No.15484/2021**

in

**Crl.M.P.No.10458/2021**

in

**C.C.No.2024/2015**

(On the file of the learned V Metropolitan Magistrate, Chennai)

in

**Crime No.640/2013**

Suriya Kmar

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
K-8, Arumbakkam Police Station,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.P.Krishna Moorthy, K.Rohini and S.Gopi and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.10458/2021, dt: 26.5.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.10458/2021, dated 26.5.2021 with condition to appear before the learned V Metropolitan Magistrate, Chennai daily at 10.30 a.m.
4. Learned CPP submits that the petitioner has complied the condition from 13.7.2021 without any default.

5. The petitioner has complied the condition for more than two months. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.

6. (i) Petition is allowed.

(ii) Condition is relaxed in toto.

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

ss

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,**

**I Additional Sessions Judge,**

**FAC : Principal Sessions Court.**

Thursday, the 9<sup>th</sup> day of September, 2021.

**CrI.M.P.No.15485/2021**

in

**CrI.M.P.No.12593/2021**

in

**Crime No.568/2021**

Abdul Ali @ Kaja

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

D-1, Triplicane Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.T.V.Somasundaram, U.Yuvaraj and P.Praveen Kumar and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12593/2021, dt: 4.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted anticipatory bail by this court in CrI.M.P.No.12593/2021, dated 4.8.2021 with condition to appear before the respondent police daily at 10.30 a.m.
4. Learned CPP submits that the petitioner has complied the condition from 6.8.2021.
5. The petitioner has complied the condition for more than a month. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.  
(ii) Condition is relaxed in toto.

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,**

**I Additional Sessions Judge,**

**FAC : Principal Sessions Court.**

Thursday, the 9<sup>th</sup> day of September, 2021.

**CrI.M.P.No.15486/2021**

in

**CrI.M.P.No.12476/2021**

in

**Crime No.975/2021**

Sudha

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

P-4, Basin Bridge Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.T.V.Somasundaram, U.Yuvaraj, A.Vinoth Kumar and P.Praveen Kumar and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.12476/2021, dt: 2.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.12476/2021, dated 2.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 4.8.2021.
5. The petitioner has complied the condition from 4.8.2021. Considering the nature of case and the number of days complied, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.”

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**



IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,**

**I Additional Sessions Judge,**

**FAC : Principal Sessions Court.**

Thursday, the 9<sup>th</sup> day of September, 2021.

**CrI.M.P.No.15487/2021**

in

**CrI.M.P.No.13888/2021**

in

**Crime No.327/S2/2021**

Jafer Sathic

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

Traffic Investigation Wing, Guindy,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.J.William Shakesphere, V.Ravi and A.Gurumoorthy and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.13888/2021, dt: 23.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.13888/2021, dated 23.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition from 25.8.2021.
5. The petitioner has complied the condition from 25.8.2021. Considering the nature of case and the number of days complied, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.”

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 9<sup>th</sup> day of September, 2021.

Crl.M.P.No.15488/2021

in

Crl.M.P.No.14172/2021

in

Crime No.1101/2021

Suresh Singh

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

P-1, Pulianthope Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.G.Naveen and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.14172/2021, dt: 23.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.14172/2021, dated 23.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 12 days.
5. The petitioner has complied the condition for 12 days. Considering the nature of case and the number of days complied, this court is inclined to modify the condition as follows:

“The petitioner shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.”

Delivered by me today.

Sd/- T.Chandrasekaran  
I Additional Sessions Judge,  
Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,**

**I Additional Sessions Judge,**

**FAC : Principal Sessions Court.**

Thursday, the 9<sup>th</sup> day of September, 2021.

**CrI.M.P.No.15489/2021**

in

**CrI.M.P.No.12690/2021**

in

**Crime No.409/2015**

1. Murugesan
2. M.Jeyanthi
3. T.Manimegalai

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
Team XVI, Central Crime Branch, Veperiy,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.B.Viswanathan, M.Prabaharan and E.Muthunarayanamoorthy and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioners seek relaxation of the condition imposed by this court in CrI.M.P.No.12690/2021, dt: 5.8.2021.
2. The counsel for the petitioners and CPP were heard through Video Conference.
3. The petitioners were granted anticipatory bail by this court in CrI.M.P.No.12690/2021, dated 5.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the 1<sup>st</sup> petitioner has complied the condition for 4 days, 2<sup>nd</sup> petitioner complied the condition for 8 days and 3<sup>rd</sup> petitioner has complied the condition for 6 days.

5. Considering the nature of case and the number of days complied, this court is inclined to modify the condition as follows:

“The petitioners shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.”

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

ss

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,**

**I Additional Sessions Judge,**

**FAC : Principal Sessions Court.**

Thursday, the 9<sup>th</sup> day of September, 2021.

**CrI.M.P.No.15490/2021**

in

**CrI.M.P.No.11605/2021**

in

**Crime No.135/2021**

Martin

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-6, T.P.Chathiram Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Suresh and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.11605/2021, dt: 6.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.11605/2021, dated 6.8.2021 with condition to appear before the respondent police daily at 10.30 a.m.
4. Learned counsel for the petitioner submits that the petitioner is an acting driver, due to the present condition, he could not attend his job, hence, the condition may be relaxed.
5. Learned CPP submits that the petitioner has complied the condition for 15 days.
6. The petitioner has complied the condition for 15 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
7. (i) Petition is allowed.  
(ii) Condition is relaxed in toto.

Delivered by me today.

**Sd/- T.Chandrasekaran**  
**I Additional Sessions Judge,**  
**Principal Sessions Judge(FAC)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.T.Chandrasekaran, M.L.,

I Additional Sessions Judge,

FAC : Principal Sessions Court.

Thursday, the 9<sup>th</sup> day of September, 2021.

Crl.M.P.No.15493/2021

in

Crl.M.P.No.14185/2021

in

Crime No.1304/2021

1. Rajini
2. Nanthini
3. Lakshmi

.. Petitioners/Accused

Vs.

State Rep. by

The Inspector of Police,

P-4, Basin Bridge Police Station, Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Senthil Kumar and M.Madhan Kumar and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioners seek relaxation of the condition imposed by this court in Crl.M.P.No.14185/2021, dt: 24.8.2021.
2. The counsel for the petitioners and CPP were heard through Video Conference.
3. The petitioners were granted anticipatory bail by this court in Crl.M.P.No.14185/2021, dated 24.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioners have complied the condition till 7.9.2021.
5. The petitioners have complied the condition for 14 days. Considering the nature of case and the number of days complied, this court is inclined to modify the condition as follows:

“The petitioners shall appear before the respondent police once in a week, on every Monday at 10.30 a.m. until further orders.”

Delivered by me today.

Sd/- T.Chandrasekaran  
I Additional Sessions Judge,  
Principal Sessions Judge(FAC)

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru.T.Chandrasekaran, M.L.,  
Principal Sessions Judge (FAC)  
Thursday, the 9<sup>th</sup> day of September, 2021.**

**CrI.M.P.No.8227/2021**

in

**W-24, A.W. P.S. Crime No.Not Known/2021**

Sathyamoorthy

.. Petitioner/Accused

Vs.

State Rep. by  
The Inspector of Police,  
W-24, All Women Police Station, Teynampet,  
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.A.P.Sathya Murthy and CPP for respondent, this Court delivered the following :

**ORDER**

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 417 and 420 of IPC in Crime No.Not Known/2021 on the file of the respondent police, seek anticipatory bail.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. Earlier the matter was referred to Mediation. Now, the Mediation Center sent a report along with memo of compromise. The matter is settled in Mediation. There is no apprehension of arrest. Hence, the petition is dismissed.

Delivered by me today.

**Sd/- T.Chandrasekaran  
I Additional Sessions Judge,  
Principal Sessions Judge(FAC)**

ss